

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 206/MP/2014

Subject : Approval under Central Electricity Regulatory Commission (Grant of Regulatory approval for execution of inter-State Transmission Scheme to Central Transmission Utility) Regulations, 2010 read with Central Electricity Regulatory Commission (Grant of Connectivity, long term and medium term open access to inter-State Transmission system and related matters) Regulations, 2009 for grant of regulatory approval for execution of Unified Real Time Dynamic State Measurement (URTDSM) Phase-II.

Date of hearing : 6.10.2015

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioners : Power Grid Corporation of India Limited

Respondents : Madhya Pradesh Power Management Company Limited and others

Parties present : Shri S.S. Raju, PGCIL
Shri A.K. Hisab, PGCIL
Shri S.K. Venkateshan, PGCIL
Shri M.M. Mondal, PGCIL

Record of Proceedings

The representative of the petitioner submitted that the present petition has been filed for grant of regulatory approval for implementation of Phase-II of Unified Real Time Dynamic State Measurement (URTDSM) scheme. The representative of the petitioner further submitted as under:

- (a) URTDSM Scheme was discussed and finalized in the joint Meeting of all the five Regional Standing Committees on Power System Planning held on 5.3.2012. In the said meeting, it was agreed that URTDSM Scheme shall be implemented by PGCIL as system strengthening scheme in two stages, namely Phase-I and Phase-II. In the said meeting, it was also agreed that the cost would be added in the National Transmission Pool account and would be shared by all the designated ISTS customers (DICs) as per the POC mechanism under the Central Electricity Regulatory Commission Regulations (Sharing of Transmission Charges)

Regulations, 2010.

(b) The Commission vide order dated 6.9.2013 in Petition No. 129/MP/2012 granted in-principle approval for Phase-I of URTDSM Scheme and in-principle approval for providing PMU for phase-II commensurate with the approval of OPGW.

(c) The present petition has been filed for regulatory approval of Phase-II of the scheme.

2. The Commission observed that URTDSM scheme was approved with the purpose to improve the visibility and security and to mitigate the probability of grid failure. However, the petitioner does not appear to have made efforts to complete the Phase-I of the scheme so far. The progress of phase-I show that it is at initial stage though the implementation period of Phase-I was 2014-15.

3. The representative of the petitioner submitted that the work of Phase-I started from January, 2014 and it is expected to be completed by November, 2016.

4. The Commission directed the petitioner to discuss with the staff of the Commission regarding actual progress made in the implantation of the Phase-I and the firm plan of action for completion of the project.

5. After hearing the representative of the petitioner, the Commission directed the petitioner to submit the following information on affidavit by 13.11.2015:

(i) Present status of the region-wise progress viz. installation of PMUs, PDCs, Remote Consoles and Number of trained personnel, etc. and

(ii) Status of Pilot project on PMU under Development of Analytics of Phase-I.

6. The Commission directed staff to list the petition for hearing, if required.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)